FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SUN-POWER METALICS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	**SUN-POWER METALICS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	18/01/2014
3.	Authority under which corporate debtor is incorporated/ Registered	Registrar of Companies- Maharashtra Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH2014PTC252236
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No-810,Tandice 69, Govindnagar, Andheri-Kurla Rd,Nr.Darpan Tele.Exchange,,Andheri-E, Mumbai City, Mumbai, Maharashtra, India, 400093
6.	Date of closure of Insolvency Resolution Process	20/04/2025
7.	Liquidation commencement date of corporate debtor	21/04/2025 (NCLT Order communication received by Liquidator on 30/04/2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Milind Kasodekar IBBI/IPA-002/IP-No. 0116/2017-18/10285
9.	Address and e-mail of the liquidator, as registered with the Board	Third Floor, Satyagiri Apartments, 77, Vijayanagar Colony, 2147, Sadashiv peth, Pune 411030 **Email:** milind.kasodekar@kmdscs.com
10.	Address and e-mail to be used for correspondence with the liquidator	Third Floor, Satyagiri Apartments, 77, Vijayanagar Colony, 2147, Sadashiv peth, Pune 411030 **Email:** milind.kasodekar@kmdscs.com and liq.sunpowermetalics@gmail.com
11.	Last date for submission of claims	29/05/2025

Notice is hereby given that the National Company Law Tribunal, (Court Room No.1, Mumbai Special Bench) has ordered the commencement of liquidation of **Sun-Power Metalics Private Limited** on 21.04.2025. (NCLT Order communication received by Liquidator on 30.04.2025)

The stakeholders of **Sun-Power Metalics Private Limited** are hereby called upon to submit their claims with proof on or before **29th May 2025,** to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Milind Kasodekar
Liquidator
Reg No. IBBI/IPA-002/IP-No. 0116/2017-18/10285
Date: 02/05/2025
Place: Pune

NOTICE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).
Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No	Name of Shareholder	No of Shares	Distinctive Nos From	Distinctive Nos To	Certificate Nos From	Certificate Nos To
SA02993	Achyut Moreshwar Vaze & Chanda Achyut Vaze	100	36473201	36473300	24744	24744
SA02993	As above	100	38298401	38298500	42996	42996
SA04593	As above	54	62888397	62888450	196673	196674

Name of Shareholder(s) : **Achyut Moreshwar Vaze and Chanda Achyut Vaze.**
Name and Registered Office address of Company :
Timken India Ltd, No. 39-42, Electronic City, Phase II, Hosur Road, Bengaluru
Dated : 29/04/25

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P.) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

NOTICE

TRENT LIMITED
Registered Office : BOMBAY HOUSE, 24 HOMI MODY STREET, MUMBAI, MAHARASHTRA 400001

NOTICE is hereby given that the certificate(s) for the undermentioned securities of the Company has/have been lost/misplaced and the holder(s) of the said securities / applicant(s) has/have applied to the Company to issue duplicate certificate(s).
Any person who has claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from the date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name(s) of holder(s) (and Jt. Holder(s), if any	Kind of Securities & face value	Folio No	No. of Securities	Certificate No.	Distinctive Nos
SAVITRI DEVI MALANI	Equity Rs.1/-	LKS0012741	140	6379	6110661 to 6110800

Place : Mumbai
Date : 03.05.2025

Sd/-
SAVITRI DEVI MALANI (CLAIMANT)
3-4-558, FLAT NO 206, METRO PILLAR NO 1154, STELLAR RESIDENCY, NARAYANGUDA, HYDERABAD 500029 TELANGANA

PUBLIC NOTICE TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that Following Share Certificate (s) of **SHREE CEMENT LIMITED.** Registered Office BANGUR NAGAR, BEAWAR:-305901,DISTT. AJMER, RAJASTAN, having registered office Name (s) of the following Shareholder (s) has/have been lost by the Registered Holder (s).

Folio No.	Name of Shareholder	Certi Nos.	Distincive Nos.	No. Of Shares
SCL020615	RAJPAL SINGH SETHI	25393	2447741-2447790	50
		33910	11173251-11173300	50
		33912	11173351-11173400	50
		39943	11474901-11474950	50
		39944	11474951-11475000	50
		39950	11475251-11475300	50
	TOTAL			300

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.
Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **MUFG INTIME INDIA PVT. LTD.**, C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai, Maharashtra, 400083 within **15 days** of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.
Place: Mumbai
Date: 03/05/2025
Name of the Applicant:
RAJPAL SINGH SETHI

PROCLAMATION REQUIRING ATTENDANCE OF DEFENDANT
(ORDER V, RULE 20 of the Code of Civil Procedure)
IN THE COURT OF SH. SURINDER S. RATHI, LD. DISTRICT JUDGE (COMMERCIAL COURT)-11, CENTRAL DISTRICT, ROOM NO. 310, TIS HAZARI COURT, DELHI
CASE NO. CS(COMM)/284/2024
LADSEA IMPEX LIMITED
VS
SHARAD RAJ KUMAR BAGLA

TO,
Sharad Raj Kumar Bagla Prop of M/s Laxmi Traders at 1st Floor, Shop No. 21, 6/8, Old Hanuman Road, Kalbadevi, Mumbai, Maharashtra-4000002
WHEREAS the Plaintiff has instituted a suit relating to a commercial dispute against you and you are hereby summoned to file a written statement within 30 days of the service of the present summons and in case you fail to file the written statement within the said period of 30 days, you shall be allowed to file the written statement on such other day, as may be specified by the Court, for reasons to be recorded in writing and on payment of such costs as the Court deems fit, but which shall not be later than 120 days from the date of service of summons. On expiry of one hundred and twenty days from the date of service of summons, you shall forfeit the right to file the written statement and the Court shall not allow the written statement to be taken on record.
You are required to appear in this Court in person, or by a pleader duly instructed, and able to answer all material questions relating to suit, or who shall be accompanied by some person able to answer all such questions, on **13.05.2025** in the forenoon, to answer the claim; and further you are hereby directed to produce on the said day all documents in your possession or power upon which you base your defence or claim for set-off or counter-claim, and where you rely on any other document whether in your possession or power or not as evidence in support of your defence or claim for set-off, or counter-claim you shall enter such documents in a list to be annexed to the written statement.
Take notice that, in default of your appearance on that day before mentioned, the suit will be heard and determined in your absence. Given under my hand and the seal of the Court, on this **01.04.2025**

District Judge (Commercial)
Tis Hazari Court, Delhi

NOTICE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).
Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No	Name of Shareholder	No of Shares	Distinctive Nos From	Distinctive Nos To	Certificate Nos From	Certificate Nos To
A012742	Achyut Moreshwar Vaze & Chanda Achyut Vaze	75 of Rs 10	27988386	27988410	SC002402	SC002404

Name of Shareholder(s) : **Achyut Moreshwar Vaze and Chanda Achyut Vaze.**
Name and Registered Office address of Company :
Cummins India Ltd., Cummins Office Campus, Pune 411045.
Dated : 29/04/25

NOTICE
NELCO LIMITED
Regd. Off. Plot No EL 6, MIDC, TTC Industrial Area, Electronic Zone, Mahape Navi Mumbai 400 710.

Notice is hereby given that the certificate[s] for the undermentioned securities of the Company has/have been lost/misplaced and the holders[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].
Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation

Name of the holder	Kind of Securities and face value	No. of Securities	Distinctive No.(s)
Ravi Kanaiyalal Sheth & Amita Ravi Sheth	Equity share of Rs. 10/-	250	2125061 - 2125310
Ravi Kanaiyalal Sheth & Amita Ravi Sheth	Equity share of Rs. 10/-	100	2511051 - 2511150
Ravi Kanaiyalal Sheth & Amita Ravi Sheth	Equity share of Rs. 10/-	50	14384757 - 14384806
Ravi Kanaiyalal Sheth & Amita Ravi Sheth	Equity share of Rs. 10/-	50	15721891 -15721940
Ravi Kanaiyalal Sheth & Amita Ravi Sheth	Equity share of Rs. 10/-	200	15736557 - 15736756
Ravi Kanaiyalal Sheth & Amita Ravi Sheth	Equity share of Rs. 10/-	50	15781527 - 15781576
Ravi Kanaiyalal Sheth & Amita Ravi Sheth	Equity share of Rs. 10/-	50	22640708 - 22640757
Ravi Kanaiyalal Sheth & Amita Ravi Sheth	Equity share of Rs. 10/-	100	12786854 - 12786953
Ravi Kanaiyalal Sheth & Amita Ravi Sheth	Equity share of Rs. 10/-	50	12202004 - 12202053
Ravi Kanaiyalal Sheth & Amita Ravi Sheth	Equity share of Rs. 10/-	50	12292152 - 12292201

Place: Mumbai
Date: 03-05-2025
Ravi Kanaiyalal Sheth & Amita Ravi Sheth
[Name[s] of the holder[s]/Applicant[s]]

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Registered Office: 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-400 021. **Ph.:** (022) 6747 2117 **Fax:** (022) 6747 2118 **E-mail:** info@authum.com

DEMAND NOTICE

Whereas the borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance from Authum Investment & Infrastructure Limited("AIIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIIL vide NCLT order dated 10.05.2024) We state that despite having availed the financial assistance, the borrowers/ guarantors/ mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, in the books of AIIL in accordance with the directives relating to asset classification issued by the National Housing Bank, consequent to the Authorized Officer of AIIL under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers/guarantors/mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice.

Sr. No.	Loan No. / Name Of The Borrower / Address	Co-Borrower And Guarantor Name Director Name	NPA DATE	Date Of Demand Notice	Outstanding Amount	Loan Amount
1.	**RLHLMUM000108134 / SANDEEP BAJIRAO JAGTAP,** Flat No 701 7th Floor Status II, Yeshwant Nagar Vakola Santacruz East Mumbai Maharashtra-400055 **Also At:** 9A/20 Indian Airlines Colony Kalina Santacruz East Mumbai Maharashtra-400029 -	**BAJIRAO TUKARAM JAGTAP**	14-10-2023	10th April 2025	**Rs. 37,41,832/-** (Rupees Thirty-Seven Lakh Forty-One Thousand Eight Hundreds Thirty-Two Only)	**Rs. 25,54,674/-** (Rupees Twenty Five Lakh Fifty Four Thousand Six Hundred And Seventy Four Only)
	Description of the Mortgage Property: All The Piece And Parcels Of The Property Bearing Flat No. 701, 7th Floor, Status II, Yeshwant Nagar, Vakola, Santacruz East, Mumbai Maharashtra-400055					
2.	**RHHTMUM000054234 & RHHTMUM000054221 / SHAILESH HIRJI NISAR,** Flat No 1106 11th Floor C Wing Krushal Tower Near Shoppers Stop M G Road Chembur Mumbai Maharashtra-400089	**RAKESH HIRJI NISAR, SHEWATA S NISAR**	19-04-2024	10th April 2025	**Rs. 2,83,53,633/-** (Rupees Two Crore Eighty-Three Lakh Fifty-Three Thousand Six Hundreds Thirty-Three Only)	**Rs. 1,65,00,000/-** (Rupees One Crore Sixty Five Lakh Only) **Rs. 1,35,00,000/-** (Rupees One Crore Thirty-Five Lakh Only)
	Description Of The Mortgage Property:- All The Piece And Parcel Of Property Bearing Flat No 1106, 11th Floor, C Wing, Krushal Tower Co. Op. Hsg.soc. Ltd. Near Shoppers Stop, M G Road, Chembur, Mumbai, Maharashtra-400089					
3.	**RHHTMUM000064059 & RHHLMUM000063980 / YOGESH VINAYAK PANVELKAR,** Flat No 1701 17th Floor Oasis Sapphire Khopat Opp S T Workshop Thane W Mumbai Maharashtra-400099 **Also At:** 45/6 Ramsmurti Suryoday Hsg Society Station Road Dombivali Nagrik Sahkari Bank Station Section Ambernath East Maharashtra-421501 **Also At:** Shree Sai Stone Crusher Shree Sai Stone Crosher Panvelkar Regency Near Father Angle School Thane Maharashtra-421501	**PRATIM YOGESH PANVELKAR**	13-01-2023	10th April 2025	**Rs. 1,74,38,785/-** (Rupees One Crore Seventy-Four Lakh Thirty-Eight Thousand Seven Hundreds Eighty-Five Only)	**Rs.85,95,274/-** (Rupees Eighty Five Lakh Ninety Five Thousand Two Hundred And Seventy Four Only) **& Rs. 67,04,726/-** (Rupees Sixty Seven Lakh Four Thousand Seven Hundred Twenty Six Only)
	Description Of The Mortgage Property:- All The Piece And Parcel Of Property Bearing Flat No. 1701, 17th Floor, Oasis Sapphire, Khopat, Opp S T Workshop, Thane West Maharashtra-400099					
4.	**JIVARAM V CHOUDHARY LOAN No- RHAHKLY000032530** 490 Ranivad Ki Dhani Bhadrajun Ta Ahore Dist Jalore Jalore Rajasthan-343001 **Also At:** Patel Electrical And Hardware Stores Shop No 06 Sec 9 Neelsanskruti Chs New Panvel Panvel Plot No 45 To 48 Panvel Panvel Maharashtra-410206 **Also At:** Flat No 203 2nd Floor B Wing Gurukul Residency S No 144 (B/4)3 144(B/6)4 Vichumbe Taluka Panvel Panvel Maharashtra-410206	**ANADIDEVI CHELARAM CHOUDHARY, CHELARAM VIRAJI CHOUDHARY, SONI JIVARAM V CHOUDHARY**	14-06-2024	10th April 2025	**Rs. 21,75,009/-** (Rupees Twenty One Lakh Seventy Five Thousand Nine Only)	**Rs. 20,75,282/-** (Rupees Twenty Lakh Seventy Five Thousand Two Hundreds Eighty Two Only)
	Description Of The Mortgage Property:- All the piece and parcel of the construction and/or Flat No. 203 on the 2nd Floor in Wing B admeasuring 372.52 Square feet or thereabouts (Carpet Area) equivalent to 34.62 Square meters (Carpet area) in the Project known as "GURUKUL RESIDENCY" constructed in (1) Property bearing Gat No 144, Hissa No. 4, Area admeasuring about 350 Sq. Meter, Akar in Rupees 7=00, (old Survey No. 144, Hissa No. 0, area admeasuring about 2200 Sq. Meter out of that Unit No. B-6, area 350 Sq. Meter) lying, being and situated at Village Vichumbe, Taluka Panvel, District Raigad, (2) Gat No. 144, Hissa No. Area admeasuring/about 330 Sq. Meter, Akar in Rupees 6=60, (old Survey No. 144, Hissa Noig, Unit No.-B-4, area 330 Sq. Meter) lying, being and situated at Village Vichumbe, Taluka Panvel, District-Raigad					
5.	**SANDESH SUBHASH SALUNKE LOAN No._ RHAHKLY000021989** Flat No 601 6th Floor B Wing Bldg No 2 Sadguru Landmark Opp Vitthal Kamat Hotel Titwala East Thane Maharashtra-421605 **Also At:** E/204 Tukaram Plaza Adiwali Haji Malang Road Kalyan Thane Maharashtra-421306	**SEEMA SANDESH SALUNKE**	16-05-2019	14th April 2025	**Rs. 6954876/-** (Rupees Sixty-Nine Lakh Fifty Four Thousand Eight Hundreds Seventy-Six Only)	**Rs. 2000000/-** (Rupees Twenty lakh only)
	Description Of The Mortgage Property:- All the piece and parcel of property bearing Flat No.601, 6th Floor, admeasuring 471 Sq.Ft Carpet (inclusive of balconies), along with open Terrace admeasuring 27 Sq.Ft, "B" - Wing, Building No.2, Known as Sadguru's Landmark, Opp. Vitthal Kamat Hotel, land bearing Survey No.104 H. No.6 Village Titwala, Taluka Kalyan, District Thane, Titwala East, Thane. 421605.					

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/ or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act. 2002 and the applicable rules there under.
Please note that under Section 13 (13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Dated : 03.05.2025
Place : MUMBAI
Authorized Officer,
Authum Investment & Infrastructure Limited

PUBLIC NOTICE
TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of COLGATE-PALMOLIVE (INDIA) LIMITED Office at Colgate Research Centre Main Street, Hiranandani Gardens Powai, Mumbai-400 076, Maharashtra registered in the name of the following shareholder have been lost by them.

S. No.	Name of the shareholder	Folio No.	Certificate No.	Distinctive Number	No. of shares
1.	Sabhyata Bhatia	S31783	2037516	46135805-46135904	100
2.	Sabhyata Bhatia	S31783	2037516	112117696-112117895	200
3.	Sabhyata Bhatia	S31783	2037516	134520442-134520471	30
				TOTAL	330

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.
Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **MUFG Intime India Private Limited, C-101, 247 PARK L.B.S MARG VIKHROLI WEST MUMBAI-400083** within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.
Place : Mumbai
Date : 03.05.2025
Name of Legal Claimant.
Sabhyata Bhatia

NITCO LIMITED

Registered Office: 3/A, Recondo Compound, Sudam Kalu Ahire Marg, Glaxo, Worli Colony, Mumbai, Maharashtra, India, 400030. **Tel:** +91-22 25772800 / 25772790
Email: investorgrievances@nitco.in **Website:** www.nitco.in **CIN:** L26920MH1966PLC016547

EXTRACT OF STATEMENT OF CONSOLIDATED FINANCIAL RESULT FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

(Rs. In Lakhs, except earning per share)

Sr. No.	Particulars	Three Months Ended 31.03.2025 (Audited)	Three Months Ended 31.12.2024 (Unaudited)	Three Months Ended 31.03.2024 (Audited)	Year Ended 31.03.2025 (Audited)	Year Ended 31.03.2024 (Audited)
1	Total Income	10,371.32	8,517.29	7,254.31	32,774.41	33,008.28
2	Net Profit / (Loss) for the period before tax and before exceptional items	(289.84)	(18,702.35)	(5,346.64)	(27,935.50)	(16,269.88)
3	Exceptional items-gain/(loss)	-	(47,314.92)	-	(46,184.53)	-
4	Net Profit / (Loss) for the period before tax	(289.84)	(66,017.27)	(5,346.64)	(74,120.03)	(16,269.88)
5	Net Profit / (Loss) for the period after tax	(290.47)	(66,017.27)	(5,341.06)	(74,120.66)	(16,297.19)
6	Total Comprehensive Income (after tax)	(301.38)	(66,013.15)	(5,314.59)	(74,130.63)	(16,288.66)
7	Paid-up equity share capital (Face Value Rs. 10 per share)	22,872.20	7,185.90	7,185.90	22,872.20	7,185.90
8	Reserves (excluding Revaluation Reserve) as shown in the last balance sheet of the previous year	-	-	-	1,790.12	(58,402.56)
9	Earnings per share (before extraordinary items) (of Rs. 10/- each) (not annualized):					
	(a) Basic	(0.16)	(26.03)	(6.28)	(28.11)	(22.68)
	(b) Diluted	(0.16)	(26.03)	(6.28)	(28.11)	(22.68)

The key data relating to standalone financial results for the quarter and year ended March 31, 2025

(Rs. In Lacs)

Sr. No.	Particulars	Three Months Ended 31.03.2025 (Audited)	Three Months Ended 31.12.2024 (Unaudited)	Three Months Ended 31.03.2024 (Audited)	Year Ended 31.03.2025 (Audited)	Year Ended 31.03.2024 (Audited)
1	Total Income	10,273.77	8,459.71	7,191.36	32,474.52	32,782.58
2	Net Profit / (Loss) for the period before tax	(194.05)	(18,558.48)	(5,315.22)	(27,436.58)	(15,625.66)
3	Exceptional items-gain/(loss)	-	(47,314.92)	-	(46,184.53)	-
4	Net Profit / (Loss) for the period before tax and after exceptional items	(194.05)	(65,873.40)	(5,315.22)	(73,621.11)	(15,625.66)
5	Net Profit / (Loss) for the period after tax	(194.05)	(65,873.40)	(5,315.22)	(73,621.11)	(15,658.55)
6	Total Comprehensive Income (after tax)	(204.96)	(65,869.28)	(5,288.75)	(73,631.08)	(15,650.02)

Note:
1. The above financial results were reviewed by the audit committee and thereafter taken on record by the Board of Directors at their Meeting held on 02-May-2025 The company's statutory auditors have conducted audit of the above audited financial results for the year ended March, 2025.
2. The above is an extract of the detailed format of Quarterly and Year ended Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly & Year ended Financial Results is available on the Stock Exchange websites (www.bseindia.com and www.nseindia.com) and Company's website (https://www.nitco.in/corporate/investors/PDFFiles/Quarter-Ended-March-2025.pdf).

For **Nitco Limited**
Sd/-
Vivek Talwar
Chairman & Managing Director
Place: Mumbai
Date: Friday, May 02, 2025

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SUN-POWER METALICS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	**SUN-POWER METALICS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	18/01/2014
3.	Authority under which corporate debtor is incorporated/ Registered	Registrar of Companies- Maharashtra Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH2014PTC252236
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No-810,Tandice 69, Govindnagar, Andheri-Kurla Rd,Nr.Darpan Tele.Exchange,,Andheri-E, Mumbai City, Mumbai, Maharashtra, India, 400093
6.	Date of closure of Insolvency Resolution Process	20/04/2025
7.	Liquidation commencement date of corporate debtor	21/04/2025 (NCLT Order communication received by Liquidator on 30/04/2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Milind Kasodekar IBBI/IPA-002/IP-No. 0116/2017-18/10285
9.	Address and e-mail of the liquidator, as registered with the Board	Third Floor, Satyagiri Apartments, 77, Vijayanagar Colony, 2147, Sadashiv peth, Pune 411030 **Email:** milind.kasodekar@kmdscs.com
10.	Address and e-mail to be used for correspondence with the liquidator	Third Floor, Satyagiri Apartments, 77, Vijayanagar Colony, 2147, Sadashiv peth, Pune 411030 **Email:** milind.kasodekar@kmdscs.com and liq.sunpowermetalics@gmail.com
11.	Last date for submission of claims	29/05/2025

Notice is hereby given that the National Company Law Tribunal, (Court Room No.1, Mumbai Special Bench) has ordered the commencement of liquidation of **Sun-Power Metalics Private Limited** on 21.04.2025. (NCLT Order communication received by Liquidator on 30.04.2025)
The stakeholders of **Sun-Power Metalics Private Limited** are hereby called upon to submit their claims with proof on or before **29th May 2025,** to the liquidator at the address mentioned against item No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.
In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Milind Kasodekar
Liquidator
Reg No. IBBI/IPA-002/IP-No. 0116/2017-18/10285
Date : 03/05/2025
Place: Pune

Mahindra FINANCE

Registered Office: at Gateway Building, Appollo Bunder, Mumbai- 400 001.
Corporate Office: at B Wing, 3rd Floor, Agastya Corporate Park, Piramal Amiti Building, Sunder Baug Lane, Kamani Junction, Kurla West Mumbai- 400 070 .

DEMAND NOTICE UNDER SECTION 13 (2) OF SARFAESI Act, 2002

Whereas you the below mentioned Borrower's, Co-Borrower's, Guarantor's and Mortgagors have availed loans from **Mahindra and Mahindra Financial Services Ltd** by mortgaging your movable properties. Consequent to default committed by you all, your loan account has been classified as Non-performing Asset, whereas Mahindra and **Mahindra Financial Services Ltd** being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued **Demand notice** calling upon the Borrower's/Co-Borrower's/Guarantor's/Mortgagors as mentioned in column No.1 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice.

Name of Borrower/ Co-Borrower/ Guarantor/Mortgagor	Loan Account No. & Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice date	Amount Due in Rs..../- As on
1. M/s. Boston Export And Engineering Company (Borrower) **2. Mr. Girish Kumar** (Co-Borrower 1) **3. Mr. Vinod Kumar Purohit** (Co-Borrower 2)	**Sanction Letter bearing Ref.No.** 0009393455 **Dated:** 25.02.2022. **Loan No. /Contract No.** ISBL00122300041 & ISBL00122303784 - **Loan amount Rs.1,17,27,896/-** (Rupees One Crore Seventeen Lakhs Twenty-Seven Thousand Eight Hundred and Ninety Six Only)	**Mortgaged movable Property details 1:** First and exclusive charge on the plant and machinery/ies, machineries spares, tools and accessories, electrical installations and fixtures located at **M/s. Boston Export And Engineering Company, Gala No. V-13 A, Qureshi Estate, Zilu Parab Road, Near Chinchotti Naka, Naigaon, District Palghar – 401208. As** mentioned below: (see machinery table below)	**Date of NPA:** 20.04.2025 **Demand Notice date:** 29.04.2025	**Rs. 73,87,347.18/-** (Rupees Seventy Three Lakh Eighty Seven Thousand Three Hundred Forty Seven and Eighteen Paise only) **as on 24.04.2025**

Sr. No	Machine Model and Make	Quantity	Supplier
1	TSUGAMI MAKE CNC PRECISION AUTOMATIC LATHE MODEL **Mi08JL5-II** With Standard And Optional Accessories (Serial No. 30117C) TSUGAMI MAKE CNC PRECISION AUTOMATIC LATHE MODEL **Mi08J-II** With Standard And Optional Accessories (Serial No. 30164C) TSUGAMI MAKE CNC PRECISION AUTOMATIC LATHE MODEL **Mi06JC-II** With Standard And Optional Accessories (Serial No. 30146C, 30147C)	3	TSUGAMI PRECISION ENGINEERING INDIA PVT. LTD
2	FEELER VMC-VMP-23A with Mitsubishi M80A MATERIAL No : VKC1-23A-M80-028	1	MAG India Industrial Automation Systems Pvt. Ltd.
3	UNIVERSAL TESTING M/C ELECTRONIC (UTE-60) Serial No:- 03/2022-6752 **(Quantity – 1)** Software Dongle **(Quantity – 1)** BRINELL HARDNESS TESTER B-3000 O Serial No:- 03/2022-109 **(Quantity – 1)** IMPACT TESTING MACHINE (IT 30-STD) Serial No:- 03/2022-1681 **(Quantity – 1)**	4	FUEL Instruments & Engineers Pvt. Ltd.
4	Niton XL2 100G General Metal Analyser (Serial No. 118047)	1	DYNAMIC Technology Systems
5	MEERA METZER OPTICAL PROFILE PROJECTOR ICON 400 DPS **(Quantity – 1)** Computer System for ICON 400 DPS M/c **(Quantity –1)**	2	JVP INDIA
	TOTAL	11	

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.1, calling upon them to make payment of the aggregate amount as shown in column No.5, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.5. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, **Mahindra and Mahindra Financial Services Ltd** shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.3. Please note that this publication is made without prejudice to such rights and remedies as are available to **Mahindra and Mahindra Financial Services Ltd** against the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/ prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 03.05.2025
Place: Palghar, Maharashtra.
Sd/- Authorised Officer,
Mahindra and Mahindra Financial Services Ltd.

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

Bandra East Branch, MPP College of Commerce Science Campus, Behind Teachers Colony, Near Vidya Nagri Metro Station, Bandra East-400051. **Ph:** 8976754729 **Email :** bandraeast@indianbank.co.in
REF: BR/ SARFAESI / 2024-25 /001 **Date: 12.02.2025**

DEMAND NOTICE

Notice under Sec.13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.

To,
1. **Mr. Shubham Shreenarayan Jaiswal and Mrs. Sunita Shreenarayan Jaiswal,** B 601, Vinay Heritage, Opp. Mig Colony, Near Star Bazar, Mira Bhayander Road, Mira Road East, Mumbai, Maharashtra – 401107.

Sir/Madam,
Sub: Your Home Loan A/C. 7123256715 with Indian Bank, Bandra East Branch.
The first of you Mr. Shubham Shreenarayan Jaiswal is the individual concern. The 2nd of you is the mortgager having offered their assets as security to the loan accounts availed by you.
At the request of the you, in the course of banking business, the following facilities were sanctioned and were availed by you.

Sl No	Nature of facility/ Account	Limit & Rate of Interest (Rs.)	Outstanding as on 11.02.2025	Interest accrued But not debited	Penal Interest@ 2%(simple) accrued but not debited	Total Outstanding as on 12.09.2024
1.	Home loan No. 7123256715	Rs. 17,67,000.00	Rs. 16,82,766.00	Rs. 47,097.00	Rs. 19.00	Rs. 17,29,882.00
	Total	Rs. 17,67,000.00	Rs. 16,82,766.00	Rs. 47,097.00	Rs. 19.00	Rs. 17,29,882.00

The first of you have executed the following documents for each of the said facilities:
The repayment of the said loans is secured by mortgage/hypothecation of property (ies), as given in the schedule hereunder belonging to you.
Despite repeated requests calling upon you to pay the amounts together with interest; all of you and each of you who are jointly and severally liable have failed and committed default in

S. No.	Nature of Facility	Nature of documents
1.	Home Loan (A/c 7123256715)	1. Demand promissory note Dt. 29/11/2021 2. Letter of Mortgagor confirming deposit of title deeds for borrowers Dt. 01/12/2021

repaying the amount due. The loan account has been classified as Non-Performing Asset since **09/11/2024** in accordance with directions/guidelines relating to asset classifications issued by Reserve Bank of India.
The outstanding dues payable by you as on **11.02.2025** amounts to **Rs. 17,29,882/- (Rupees Seventeen Lakhs Twenty Nine Thousand Eight Hundred Eighty Two Only)** and the said amount carries further interest at the agreed rate from 11.02.2025 till date of repayment.
The term borrower under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 means any person who has been granted financial assistance by Bank or who has given any guarantee or created any mortgage / created charge as security for the said financial assistance granted by the Bank.
Therefore, all of you and each of you are hereby called upon to pay the amount due as on date viz- Rs. 17,29,882/- (Rupees Seventeen Lakhs Twenty Nine Thousand Eight Hundred Eighty Two Only) together with interest from this date till date of payment within 60 days from the date of this notice issued under Sec.13(2) failing which Bank will be constrained to exercise its rights of enforcement of security interest without any further reference to you under the said Act. If you fail to discharge your liabilities in full within 60 days from the date of this notice, Bank shall be exercising its enforcement rights under Sec 13 (4) of the Act as against the secured assets given in the schedule hereunder.
On the expiry of 60 days from the date of this notice and on your failure to comply with the demand, Bank shall take necessary steps to take possession for exercising its rights under the Act.
Please note that as per the provisions of Sec. 13 (13) of the Act no transfer of the secured assets (given in the schedule hereunder) by way of sale, lease or otherwise, shall be made after the date of this notice without the prior written consent of the bank.
Needless to mention that this Notice is addressed to you without prejudice to any other remedy available to the Bank. Please note that this notice is issued without prejudice to Bank's right to proceed with the proceedings presently pending before DRT/RO of DRT/DRAT/Court and proceed with the execution of order/decree obtained/to be obtained.
Please note that the Bank reserves its right to call upon you to repay the liabilities that may arise under the outstanding bills discounted, Bank guarantees and letters of credit issued and established on your behalf as well as other contingent liabilities.
"We draw attention to the provisions of Section 13(8) of the SARFAESI Act and the Rules framed there under which deals with your rights of redemption over the securities"
The Undersigned is a duly Authorized Officer of the Bank to issue this Notice and exercise powers under Section 13 aforesaid.

SCHEDULE

The specific details of the assets in which security interest is created are enumerated hereunder:
MORTGAGED ASSETS: - Property situated at Flat No. 401, 4th Floor, D Wing, Building Named "Castor" in 'Thakur Galaxy Complex' situated at Plot No RH-81, Tarapur Industrial Area, Boisar West, Palghar - 401501

Yours Faithfully,
Sd/-
Chief Manager & Authorised Officer,
Indian Bank

E-AUCTION SALE NOTICE
(Under regulation 32 & 33 of IBBI (Liquidation Process) Regulations, 2016
LARK LOGISTICS PRIVATE LIMITED

Liquidator of Lark Logistics Private Limited ("LLPL") hereby invites, Eligible Bidder(s) for participation in E-auction Sale of Assets of LLPL, listed herein, on 'As is Where is, Whatever There is and Without Recourse' basis as per the auction schedule stated herein and as per the detailed terms, conditions & process listed in Bid Document which can be downloaded from **https://ibbi.baanknet.com/** or can be obtained by sending an email to **cirp.larklogistics@gmail.com**

Lot No.	Lot Name	Location and Address	Reserve Price* (Rs.)	EMD (Rs.)	Incremental Bid Amount (Rs.)
1	Office Space at Mumbai	Office No. 304, 3rd Floor, Shivai Plaza, CTS No. 748,749 and 750, Industrial Estate, Marol, Andheri (East), Mumbai – 400059 admeasuring 1060 square feet approx.	1,70,00,000	17,00,000	1,00,000
Date of Publication of Auction Notice			03.05.2025		
Last Date for uploading of undertaking u/s 29A, KYC documents & other undertakings			23.05.2025 (to be uploaded on https://ibbi.baanknet.com/)		
Last Date of submission of EMD			23.05.2025 (to be deposited through e-wallet account on https://ibbi.baanknet.com/)		
Date of Inspection of Properties			From 03.05.2025 to 23.05.2025 (From 2 PM to 5 PM with prior intimation to liquidator)		
Date of Auction			26.05.2025 (From 3 PM to 3.30 PM)		

*Excluding taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums, etc. No representation as to warranties and indemnities shall be made.

Important Notes:
1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" and NO RECOURSE BASIS through approved service provider PSB Alliance (Alliance of all Public Sector Banks).
2. The sale shall be subject to provisions of Insolvency and Bankruptcy Code, 2016 and Liquidation regulations made thereunder. All claims in respect of any liability of the CD (Lark Logistics Private Limited) prior to auction date shall be dealt accordingly. All claims/liabilities in respect of assets under auction after auction date shall be sole responsibility of the successful bidder.
3. The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website https://ibbi.baanknet.com/.
4. The intending bidders, prior to submitting their bid, should make their independent inquiries regarding the title of property, lease rent, if any, dues of local authorities, etc. and shall bear lease transfer charges, if any on sale of above assets and inspect the property at their own expenses and satisfy themselves. The details of assets mentioned above can be inspected by the prospective bidders at the site by contacting the liquidator and his team.
5. The intending bidders are required to deposit the Earnest Money Deposit (EMD) through their own e-wallet account on the https://ibbi.baanknet.com/ portal.
6. In case, a bid is placed in the last 5 minutes of the closing time of the e-auction, the closing time will automatically get extended for 5 minutes with unlimited extension. The bidder who submits the highest bid amount on closure of e-Auction process shall be declared as the Successful Bidder after consultation with Stakeholders' Consultation Committee and a communication to that effect will be issued through electronic mode.
7. As per proviso to section 35(1) (f) of the Code, the interested bidder shall not be eligible to submit a bid if it fails to meet the eligibility criteria as set out in section 29A of the Code (as amended from time to time).
8. The EMD of the Successful Bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded without any interest, bank charges and any other charges. The EMD shall not bear any interest.
9. The Successful Bidder shall bear the applicable stamp duties/lease transfer charge, fees etc. and all the local taxes, duties, rates, assessment charges, fees etc. in respect of the property put on auction.
10. The successful bidder will make arrangements and will take appointment from the sub registrar concerned for the purpose of registration of the sale.
11. Interested applicants are required to submit requisite documents and deposit EMD amount on https://ibbi.baanknet.com/ by logging into the portal as buyer, and also required to submit the eligibility document in the same portal.
12. Prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under section 29A of the Code to the extent applicable and that if found ineligible at any stage, the earnest money deposited shall be forfeited.

Sd/-
Vikas Garg
IBBI Regn No.: - IBBI/IPA-001/IP-P01050/2017-18/11733
Liquidator – Lark Logistics Private Ltd. (In Liquidation)
Email – cirp.larklogistics@gmail.com, Ph. –+91-9910024380
Date: 03.05.2025
Place: New Delhi

फॉर्म बी

जाहीर उद्घोषणा

(भारतीय नादारी आणि दिवाळखोरी मंडळ (परिसमापन प्रक्रिया) विनियमन, २०१६ चे विनियमन १२)

सन-पॉवर मेटॅलिक्स प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता

अ.क्र.	वर्णन	तपशील
१.	कॉर्पोरेट कर्जदाराचे नाव	सन-पॉवर मेटॅलिक प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक	१८/०१/२०१४
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना / नोंदणीकरण झाले	रजिस्ट्रार ऑफ कंपनीज- महाराष्ट्र मुंबई
४.	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक / मर्यादित दायित्व ओळख क्रमांक	U51909MH2014PTC252236
५.	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	कार्यालय क्रमांक-810, तांडिस 69, गोविंदनगर, अंधेरी-कुर्ला रोड, न.दर्पण टेली.एक्सचेंज, अंधेरी-ई, मुंबई शहर, मुंबई, महाराष्ट्र, भारत, ४०००९३
६.	दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा दिनांक	२०/०४/२०२५
७.	कॉर्पोरेट कर्जदाराचे परिसमापन सुरू होण्याचा दिनांक	२१/०४/२०२५ (NCLT ऑर्डर संप्रेषण लिक्विडेटरकडून ३०/०४/२०२५ रोजी प्राप्त झाले)
८.	परिसमापक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	मिलिंद कासोदेकर IBBI/IPA-002/IP-No. 0116/2017-18/10285
९.	मंडळाकडे नोंदणीकृत असलेला परिसमापकाचा पत्ता आणि ई-मेल	तिसरा मजला, सत्यगिरी अपार्टमेंट, ७७, विजयनगर कॉलनी, २१४७ सदाशिव पेठ, पुणे ४११०३० ईमेल: milind.kasodekar@kmdscs.com
१०.	परिसमापकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ई-मेल	तिसरा मजला, सत्यगिरी अपार्टमेंट, 77, विजयनगर कॉलनी, २१४७, सदाशिव पेठ, पुणे ४११०३० ईमेल: milind.kasodekar@kmdscs.com आणि liq.sunpowermetalics@gmail.com
११.	दावा सादर करण्याचा अंतिम दिनांक	२९/०५/२०२५

याद्वारे सूचना देण्यात येते की, मान. राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई यांनी दि. २१.०४.२०२५ रोजी **सन-पॉवर मेटॅलिक्स प्रायव्हेट लिमिटेडचे** परिसमापन सुरू करण्याचे आदेश दिले. (आदेशाची प्रत दि. ३०.०४.२०२५ रोजी प्राप्त.)

सन-पॉवर मेटॅलिक्स प्रायव्हेट लिमिटेडच्या भागधारकांना याद्वारे त्यांचे दावे पुराव्यासह दि. **२९ मे २०२५** रोजी किंवा त्यापूर्वी परिसमापकाकडे बाब क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

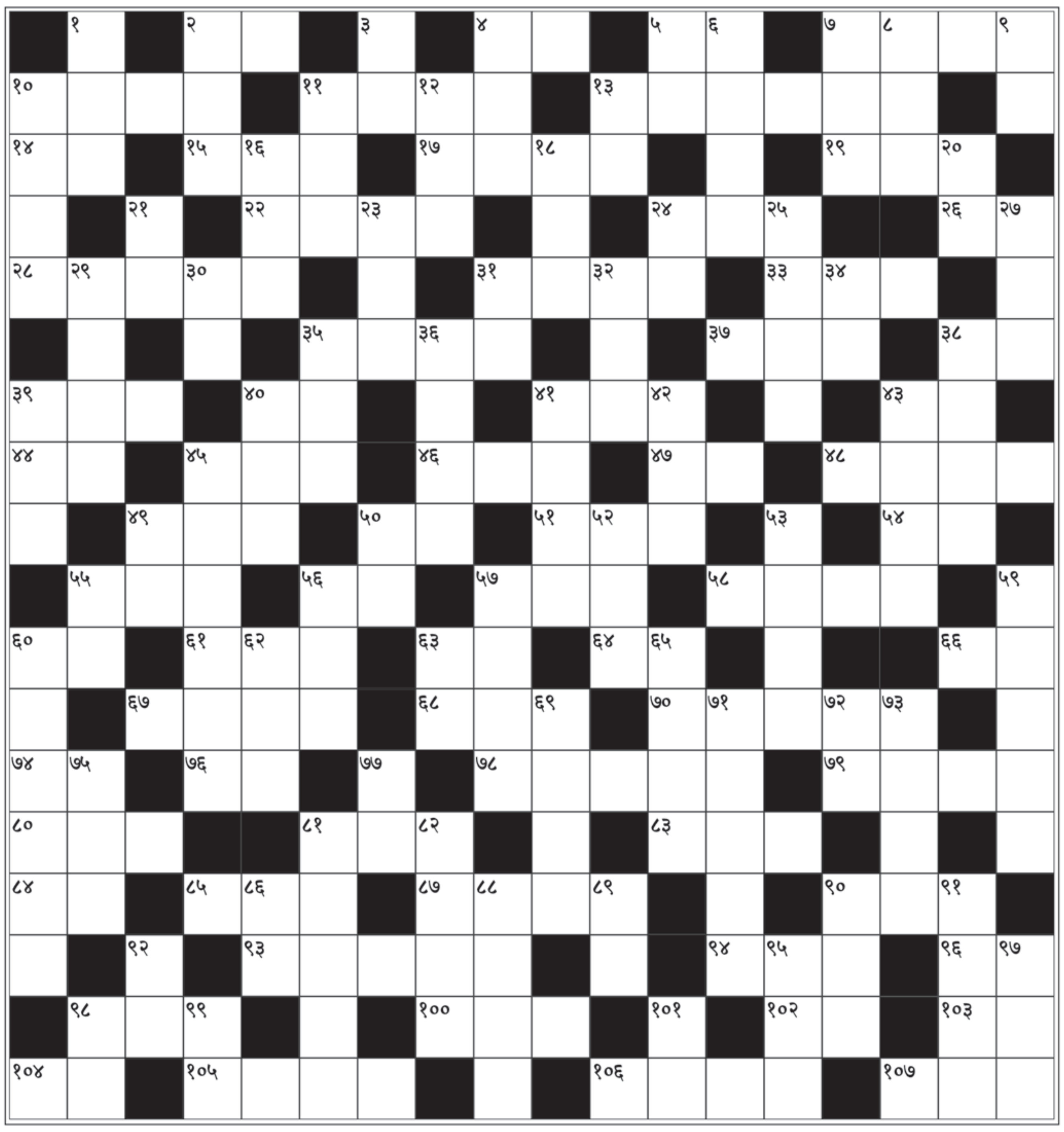
वित्तीय धनको यांनी दाव्याबाबतचे त्यांचे पुरावे फक्त इलेक्ट्रोनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.

दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

जर भागधारकाने त्यांचे दावे परिसमापन प्रक्रियेदरम्यान सादर न केल्यास, भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तीकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ अन्वये कॉर्पोरेट दिवाळखोरी ठराव प्रक्रियेदरम्यान अशा भागधारकाद्वारे सादर केलेले दावे कलम ३८ अन्वये सादर करण्यात आल्याचे मानले जाईल.

मिलिंद कासोदेकर
लिक्विडेटर
रेग नं. IBBI/IPA-002/IP-No. 0116/2017-18/10285
दिनांक: ०३/०५/२०२५
ठिकाण: पुणे

नवाकाळ शब्दकोडे-१२४०



आडवे शब्द –

२. लाकूड ४. चावी ५. तुळईला आधार देणारा खांब ७. बसून खायला सोकावलेला १०. टाकाऊ सामान, निरुपयोगी वस्तू, पसारा ११. गळ्यात तुळशीची माळ धारण करणारा १३. कातडीबचाऊ धोरण १४. एक हजार किलोग्रॅम १५. आयुष्य, पाणी १७. प्रवासी, पांथस्थ १९. काकडीची एक जात २२. वैपुल्य, विपुलता २४. गणपतीच्या नैवेद्यातील मुख्य पदार्थ २६. लोण्याचा लोकप्रिय पदार्थ २८. व्यक्तीला अंकित करण्याचा कथित जादूटोणा ३१. गोंगाट गलका ३३. फळा, नावाची पाटी ३५. आतड्याचे शेवटचे टोक ३७. खेळकर ३८. आच, उष्णता ३९. सिंह ४०. आनंद, हर्ष ४१. पत्नी, स्त्री ४३. बुरुज ४४. देह, शरीर ४५. गज, हत्ती ४६. हुलगे ४७. नाउमेद ४८. पासपोर्ट ४९. प्रेयसी ५०. खेप, कारखान्यातील कामाची शिफ्ट ५१. रुष्टता ५४. द्वीप ५५. फिरून, पुन्हा ५६. उत्साह ५७. ओंकार ५८. मृदंग ६०. अप्रिय ६१. मूर्ख माणूस, गर्दभ ६३. न्याहारीतला एक पदार्थ ६४. रक्तवाहिनी, शीर ६६. आधुनिक लेखणी ६७. सरपटणारा अवाढव्य प्राणी ६८. कळी ७०. रंगवून केलेले वर्णन ७४. पंखातून गळून पडणारा भाग, पर ७६. मुक्काम ७८. काम चुकवणारा, टाळणारा ७९. अकबराच्या दरबारातला गायक ८०. लोकनाट्यातील शृंगारगीत ८१. अमावास्या (बोली भाषेत) ८३. जीभ, जिव्हा, रुची ८४. दुर्ग ८५. तीव्र मानसिक त्रास, चिडचिड ८७. अपत्यहीन ९०. पिता, बाप ९३. अंथरुण-पांघरुण व सामानसुमान ९४. डाक, पत्र ९६. लालूच, लोभ ९८. अमलताश, पिवळ्या फुलांचा वृक्ष १००. प्रजा १०२. शेवट १०३. पुरुष १०४. विडी १०५. सातत्याने होणारा मारा, भडिमार १०६. सत्य गाजवण्याचा प्रयत्न १०७. मंदिर, भवन, राजवाडा

उभे शब्द –

१. चोप २. चिंता ३. क्रीडा ४. मुकुट ५. रस्ता ६. कोणताही बदल नसलेले, एकसारखे ७. आर्थिक कुवत ८. मानसिक ताण ९. छाती १०. विरोध ११. मनुष्य १२. दरवाजा १३. कोवळ्या बांबूची लेखणी १६. शाकाहारी जेवणातील डाळीचा पातळ पदार्थ १८. पर्यटन, सैर २०. पूल २१. क्षुधा, जेवणाची इच्छा २३. सगळीकडे २४. किंमत, दाम २५. निर्धन, द्रव्यहीन २७. मोकळी जागा, शेतात बांधलेली झोपडी २९. खाली डोके वर पाय ३०. पावसाळ्याच्या शेवटी पेरणी करून वसंत ऋतूत कापणीला आलेले पीक ३१. कासोटा ३२. भांडकुदळ स्त्री ३४. माळ ३५. भेटवस्तू, देणगी ३६. बारीक फोड ३८. वेगाने, त्वरेने ३९. केवड्याचे झाड, मुलींत्रे एक ना ४०. सोन्याच्या तारेपासून केलेला स्त्रियांचा नाकातला एक दागिना ४१. बिछाना, शय्या ४२. नाविक ४३. पारंगत, प्रवीण ४५. थाटात, मिरवणूकीने ४९. रस्सम ५०. एक खाद्यतेल, हे पचायला जड असते ५२. सूर्य ५३. अतिशय मोठा लाभ ५५. कुशल ५६. जोपर्यंत ५७. कूटप्रश्न, उखाणा, शब्दकोडे ५९. एखाद्या विषयावर सार्वत्रिक भावना ६०. नादी लागणे, आहारी जाणे ६२. सैल पोशाख ६३. पाठीचे कुबड ६५. शास्ता, शासनकर्ता ६९. आसाम प्रांताचे जुने नाव ७१. निकष न लावता केलेली निवड ७२. मोकळा ७३. गवताची काडी ७५. उसंत, मोकळा वेळ, फुरसत ७७. प्राण ८१. अतिशय मोठ्या आकाराचे, महाकाय ८२. तपशीलवार, विस्तृत ८६. कब्जा ८८. विष्णू ८९. टाकलेले, त्याग केलेले ९०. वर्तुळ, रिंगण ९१. चिमुकला ९२. गुंफा ९५. कोवळी पाने ९७. वरदान देणारी देवता ९८. कलंक ९९. राहणे, निवास करणे १०१. सगळे •

नवाकाळ कोडे क्रमांक १२३९चे उत्तर

आडवे शब्द : १. ओढगस्त ३. गगनजाई ७. दासबोध १०. धार ११. पूर्वज १२. वरचेवर १४. गरम १६. गरजवंत १८. राऊळ २०. बट्टा २२. बदनाम २४. कुरापत २६. फणकारा २८. टांग २९. स्तब्ध ३१. मोट ३२. बोट ३३. रागी ३५. खोक ३६. भारवाहक ३७. हाकाटी ३९. माधव ४१. शूर ४२. रानभरी ४४. पर ४६. आरवसा ४७. कणव ४९. गणना ५१. यती ५२. ठक ५३. हय ५५. शैल ५६. चतकोर ५८. कविता ५९. शांतवन ६१. पदक ६३. अंबू ६४. वासा ६६. लाभ ६७. सहज ६९. चाकरी ७०. लढा ७३. वीत ७५. रतनबाव ७८. सरोज ८०. लग ८२. रश्मी ८३. नजर ८४. रणधुमाळी ८६. पळवाट ८९. खाज ९०. नीर ९१. पात्रता ९३. चतुरानन ९५. नीला ९७. तमंचा ९९. कावेरी १००. जरब १०२. टच १०४. दार १०५. वाकळ १०७. क्षीर १०८. हाव १०९. किणकिण ११०. आभूषण १११. काणा ११२. ऋत ११३. गाणे

उभे शब्द : १. ओरांगउटांग २. गहजब ३. गहजब ४. गजरा ५. जावळ ६. ईर ७. दाव ८. सरबत ९. धग १०. धाम ११. पूतना १३. चेहरामोहरा १५. रवण १७. वंदन १९. ऊर्जा २१. कारागीर २३. मस्तकशूळ २५. पटकन २६. फटका २७. कारा ३०. बोरन्हाण ३२. बोहारीण ३४. सैंधव ३८. टीप ३९. मारक ४०. वसाहत ४३. भगर ४५. रयतावा ४६. आठळ्या ४७. कलप ४८. वचक ५०. नाकबूल ५४. यवस ५७. कोटकल्याण ५९. शांभवी ६०. नहर ६२. दरबार ६५. सावज ६८. जतन ७१. ढास ७२. लालपरी ७४. तरट ७६. नजरानजर ७७. इमारत ७९. रोहित्र ८१. गळ ८४. रजनी ८५. धुनी ८७. वाढवेळ ८८. फितुरी ९१. पाचारण ९२. ताव मारणे ९४. नर ९६. लाट ९८. मंदाकिनी ९९. काकडी १०१. बहाणा १०३. चकित १०६. प्रभू १०७. क्षीण

ट्रम्पनी दुर्मीळ खनिजांवर कब्जा केला युक्रेनला मदतीचा भांडवलशाही चेहरा

पान १ वरून-

कोणतीही ठोस हमी दिलेली नाही. अमेरिकेला येथील संसाधनांवर अभूतपूर्व अधिकार मिळाले आहेत, असे म्हटले जात आहे. युक्रेनच्या अर्थ मंत्रालयाने म्हटले आहे की, या करारानुसार युक्रेनच्या पुनर्बांधणीसाठी एक संयुक्त गुंतवणूक निधी तयार केला जाईल.अमेरिका या निधीत थेट किंवा लष्करी मदतीद्वारे योगदान देईल. तर युक्रेन त्याच्याकडील नैसर्गिक संसाधनांच्या वापरातून मिळणाऱ्या उत्पन्नाच्या ५० टक्के रक्कम या निधीला देईल. हा सर्व निधी पहिल्या १० वर्षांसाठी फक्त युक्रेनमध्ये गुंतवला जाईल. या करारात फक्त भविष्यातील अमेरिकन लष्करी मदतीचा समावेश आहे, भूतकाळात दिलेल्या मदतीचा समावेश नाही. या करारात युक्रेनमधील दुर्मीळ घटकांसह खनिजे, तेल आणि नैसर्गिक वायूंसह इतर मौल्यवान संसाधनांचा समावेश आहे.

खाते मूल्यांकन दिशाभूल करणारे सरकारवर विरोधकांचे टीकास्त्र

पान १ वरून

२१०० रुपये लाडक्या बहिणीला देणार होते, ते दिले नाहीत. पाणीटंचाई आहे, जलजीवन मिशन योजना अपयशी झाली, हे स्वतः राज्याचे मंत्री सांगतात. पाणीटंचाईमुळे वेदिका चव्हाण या मुलीचा मृत्यू झाला. व्हिजन महाराष्ट्र कार्यक्रम राबविला जाणार होता, तो राबवला नाही. मंत्र्यामध्ये राधाकृष्ण विखे पाटील, जयकुमार गोरे , जयकुमार, रावल, माणिकराव कोकाटे यांच्यावरही अनेक आरोप झालेले आहेत. पालघर जिल्ह्याचे पोलीस अधीक्षक बाळासाहेब पाटील यांना पहिला क्रमांक दिला. हे तेच पोलीस अधीक्षक आहेत, ज्यांनी गद्दारी करताना आमदारांना गुजरातला जाण्यास मदत केली. गुटखा, ड्रग गुजरातवरुन येतात. त्यावर त्यांनी काहीच कारवाई केली नाही. त्यांना पहिला क्रमांक दिला आहे.

काँग्रेसचे प्रदेशाध्यक्ष हर्षवर्धन सपकाळ म्हणाले की, महायुती सरकारने पहिल्या शंभर दिवसांचे प्रगतीपुस्तक सादर केले. महिला व बाल कल्याण विभाग, सार्वजनिक बांधकाम विभाग आणि कृषी खाते सरकारच्या परीक्षेत अव्वल ठरले. मात्र, शंभर दिवसात जनतेचा अपेक्षाभंग झाला. आका, खोक्या, उदयाला आले, मंत्र्यांची बेताल वक्तव्य या कालावधीत झाली. सत्ता स्थापन झाल्यानंतर अन्न व नागरी पुरवठा मंत्री धनंजय मुंडे यांच्यावर आरोप सुरू झाले. त्यांचा राजीनामा घ्यावा लागला.

एआय व मनोरंजन क्षेत्रात भारताला नेतृत्वाची संधी

मुख्यमंत्री फडणवीसांचे वक्तव्य

■ मुंबई

जागतिक स्तरावर मनोरंजनक्षेत्रात 'एआय'चा वापर मोठ्या प्रमाणात होत आहे. येत्या काळात नवी मुंबई येथे 'एआय' तंत्रज्ञानाची शिक्षणनगरी उभारण्यात येणार आहे. त्यामुळे आता 'एआय' आणि मनोरंजन क्षेत्राचे जागतिक नेतृत्व करण्याची संधी भारताला मिळणार असल्याचे प्रतिपादन मुख्यमंत्री देवेंद्र फडणवीस यांनी केले. वेव्हज परिषदेदरम्यान महाराष्ट्र पॅव्हेलियन येथे मुख्यमंत्री देवेंद्र फडणवीस यांनी माध्यम प्रतिनिधींशी संवाद साधला. त्यावेळी ते बोलत होते.

फडणवीस म्हणाले की, वेव्हज् परिषदेसारख्या एका व्यासपीठाची जागतिक पातळीवर गरज होती. ही गरज ओळखून प्रधानमंत्री नरेंद्र मोदी यांनी पहिल्या वेव्हज् परिषदेचे आयोजन केले आणि त्याचे यजमानपद महाराष्ट्राकडे दिले राज्यासाठी ही एक मोठी संधी आहे.या परिषदेच्या निमित्ताने महाराष्ट्र सरकारने काही महत्त्वाचे सामंजस्य करार केलेले आहेत. ऑस्ट्रेलिया आणि न्यूयॉर्क या दोन जागतिक विद्यापीठांसोबत आज सामंजस्य करार केल्याचे सांगून मुख्यमंत्री फडणवीस म्हणाले की, नवीन शैक्षणिक धोरणाच्या अंतर्गत, परदेशी विद्यापीठांना देशामध्ये त्यांचे केंद्र उघडण्याची परवानगी मिळाली असून नवी मुंबई इथे सिडकोच्या पुढाकाराने एज्युसिटी उभारण्यात येणार आहे. या एज्युसिटीमध्ये जागतिक दर्जाची १० ते १२ विद्यापीठे आपले कॅम्पस सुरू करणार आहेत. त्यातील दोन विद्यापीठांशी सामंजस्य करार करण्यात आला.

न्याय मिळेपर्यंत चप्पल घालणार नाही संतोष देशमुखांच्या बहिणीचा निर्धार

बीड- मस्साजोगचे सरपंच संतोष देशमुख हत्या प्रकरणात जोपर्यंत न्याय मिळत नाही तोपर्यंत पायात चप्पल न घालण्याचा निर्धार त्यांच्या बहिणीने केला आहे. सरकार आम्हाला न्याय नेमका कधी देणार, हे माहीत नसल्याने आता विठ्ठलालाच यासाठी साकडे घातले आहे, असे देशमुख यांची बहीण प्रियंका प्रताप चौधरी यांनी म्हटले आहे. मस्साजोगचे सरपंच संतोष देशमुख यांची गेल्यावर्षी ९ डिसेंबर रोजी निर्घृण हत्या झाली होती. या प्रकरणी माजी मंत्री धनंजय मुंडे यांचा निकटवर्तीय वाल्मीक कराडसह ८ जणांना आरोपी करण्यात आले आहे. त्यांच्यावर मकोका अंतर्गत कारवाई करण्यात आली आहे. या प्रकरणी बीड कोर्टात प्रत्यक्ष सुनावणीलाही सुरुवात झाली आहे. या पार्श्वभूमीवर देशमुख यांच्या भगिनी प्रियंका प्रताप चौधरी यांनी आज पंढरपूर येथे विठ्ठलाचे दर्शन घेतले. यावेळी त्या म्हणाल्या की, माझ्या भावाची हत्या झाल्यापासून मी पायात चप्पल घालणे सोडले आहे. माझ्या भावाने किती वेदना सहन केल्या असतील याची कल्पना करवत नाही.

जाहीर नोटीस

तमाम जनतेस या जाहीर नोटीसद्वारे कळविण्यात येते की, गाव मौजे वालीव, वसई पुर्व, ता. वसई जि. पालघर येथील गावठाण जमिन मिळकतीवरील वसई-विरार शहर महानगरपालिका हद्दीतील वॉर्ड नं. ३ मधील म्यु. पल मालमत्ता क. VL03/41, क्षेत्र ४०० चौ.फु. व म्यु. पल मालमत्ता क्र. VL03/41/1, क्षेत्र १५५५ चौ.फु. एकूण क्षेत्र १९५५ चौ.फु. (१८१.६९ चौ.मी.) ह्या मिळकती श्री. सुरेश शंकर सातवी याच्या मालकीच्या आहेत. वरील नमूद मिळकती आमचे अशिल मे. क्लाउड्स कन्स्ट्रकशन, पत्ता एच नं. २८०३/बी, फणसपाडा, जएश किनारा स्टोर, वाळीव, वसई पूर्व, ता. वसई, जि. पालघर - ४०१२०८. यांना सदर मिळकतीचे वरील नमूद मालकाकडून डेव्हलपमेंट करून घ्यावयाचे असून तसा व्यवहार चालू आहे. सदर व्यवहार झाल्यास आमचे अशिल मे. क्लाउड्स कन्स्ट्रकशन हे वर नमूद मिळकती संदर्भात वसई-विरार शहर महानगरपालिका यांच्याकडून बांधकाम परवानगी मिळणेकरीता अर्ज करणार आहे. तरी सदर मिळकतीवर कोणाचाही तारण, गहाणदान, अदलाबदली, प्रीएमशन हक्क, वारसा, बक्षीस, भाडेपट्टा, लीज, विक्री, साठेकरार वा अन्य कोणत्याही प्रकारचा सदर वर नमूद मिळकतीवर हक्क व हितसंबंध असल्यास त्यांनी त्याची लेखी हरकत पुराव्यासहीत ही नोटीस प्रसिद्ध झाल्यापासुन १५ दिवसांचे आत खालील पत्यावर कळवावे. अन्यथा कोणाचाही कोणात्याही प्रकारे हक्क व हितसंबंध नाही व असल्यास तो त्यांनी कायमचा सोडून दिला आहे असे समजले जाणार याची नोंद घ्यावी.

सही /-
ॲड. अनिश कलक्ट
शॉप नं. १. सहयोग को-ऑप. सो. लि. कालीमाता मंदिर जवळ, दिवाणमान, वसई (प). ता. वसई जि. पालघर - ४०१२०२.
दिनांक: ०३/०५/२०२५

गंगा एक्स्प्रेस-वेवर विमाने उतरवली भारताने हवाई ताकद दाखवली

पान १ वरून

पाकिस्तानमधील मुख्यालयात रचण्यात आला होता. या हल्ल्यात प्रामुख्याने हाश्मी मुसा (उर्फ सुलेमान) आणि अली भाई (उर्फ तल्हा भाई) या दोन दहशतवाद्यांचा हात होता. हे दोघे पाकिस्तानी नागरिक आहेत. मुसा पाकिस्तानी लष्कराचा कमांडो होता. हे दोघे हल्ल्याच्या वेळी पाकिस्तानातील हँडलर्सच्या सतत संपर्कात होते. त्यांना हल्ल्याची वेळ, लॉजिस्टिक आणि अंमलबजावणी याच्या सातत्याने सूचना दिल्या जात होत्या. या दहशतवाद्यांनी आपली शस्त्रे बेताब खोऱ्यात लपवली होती. हे ठिकाण हल्ला झालेल्या बैसरन ठिकाणापासून १० किलोमीटर अंतरावर आहे.ओव्हर ग्राउंड वर्कर यांच्या नेटवर्ककडूनही मदत करण्यात आली. त्यांनी दहशतवाद्यांना राहाण्याची जागा, रस्त्यांबद्दल माहिती आणि हल्ल्याआधी संबंधित ठिकाणांची टेहळणी करण्यासाठी मदत पुरवली.

एनआयएने मोठ्या प्रमाणात फॉरेन्सिक आणि इलेक्ट्रॉनिक डेटाही गोळा केला आहे. हल्ल्याच्या ठिकाणाहून ४० काडतूस ताब्यात घेण्यात आली असून ती बॅलेस्टिक आणि रासायनिक विश्लेषणासाठी पाठवण्यात आली आहेत. याशिवाय खोऱ्यातील जवळपासच्या मोबाईल टॉवरचा डम्प डेटा देखील मिळवण्यात आला आहे. दहशतवादी आधी पहलगाममधील हॉटेलवर हल्ला करणार होते. गुप्तचर यंत्रणांना पहलगाम हल्ल्याची कुणकुण एप्रिल महिन्यांतच लागली होती. मार्च अखेरीस दहशतवादी सोनमर्गला आलो होते. गुप्तचर यंत्रणांना याची माहिती होती, तर त्यांनी काही केले का नाही, याची माहिती घेतली जात आहे.

भारताच्या संभाव्य हल्ल्याच्या शक्यतेमुळे पाकिस्तानात मात्र भीतीचे सावट वाढतच आहे. पाकव्याप्त काश्मीरमध्ये आपत्कालीन परिस्थिती लागू करण्यात आली असून या भागातील मदरसे १० दिवसांसाठी बंद करण्यात आले आहेत. सगळे धार्मिक कार्यक्रम स्थगित करण्यात आले आहेत. पाकव्याप्त काश्मीरचे पंतप्रधान चौधरी अनवर उल हक यांनी ही घोषणा केली आहे. यासाठी वाढलेले तापमान असे कारण दिले जात असले तरी मोदींचा भारत या मदरशांना दहशतवादी केंद्रे म्हणून लक्ष्य करू शकतो, अशी भीती पाकिस्तान सरकारला वाटत आहे. पाकव्याप्त काश्मीरमध्ये ४४५ अधिक मदरसे असून त्यात २६,००० हून अधिक विद्यार्थी आहेत.

हल्ला झाल्यास जेवण, औषधे आणि इतर जीवनाश्यक वस्तूंची कमतरता पडू नये याचीही तयारी करण्यात आली आहे. युद्ध झाल्यास आर्थिक रसद कमी पडू नये यासाठी एक अब्ज रुपयांचा आपत्कालीन निधी तयार ठेवण्यात आला आहे. पाकव्याप्त परिसरातील सर्व हॉटेल, गेस्टहाऊस आणि मंगल कार्यालयांचा ताबा पाकिस्तानी लष्कराने घेतला आहे. या इमारती बळजबरीने ताब्यात घेण्यात आल्याचा आरोप त्यांच्या मालकांनी केल्या आहेत. आपण या इमारती सैन्यासाठी सोडत असल्याचे त्यांच्याकडून वदवून घेण्यात येत आहे. नीलम खोरे, किशनगंगा नदी परिसर आणि संवेदनशील परिसरात पर्यटनासाठी पूर्णपणे बंदी घातली आहे. अनेक पर्यटकांना मार्बल चेकपोस्टवरूनच परत पाठवण्यात आले आहे. लिपा खोऱ्यामध्ये नियंत्रण रेषेजवळ जाण्यास पाकिस्तानी लष्कराने बंदी घातली आहे. प्रत्यक्ष नियंत्रण रेषेपासून दूर असलेल्या खैबर पख्तुनवा भागातही सायरन लावण्यात आले आहेत.

पाकिस्तानने काल वाघा सीमाही आपल्या बाजूने बंद केली होती. त्यामुळे भारतातून पाकिस्तानात परत जाणारे अनेक पाकिस्तानी अडकून पडले होते. आज सकाळी पाकिस्तानने आपल्याकडून ही सीमा पुन्हा उघडल्यानंतर भारतातून रवानगी करण्यात आलेले पाकिस्तानी तिथून आपल्या मायदेशात परतले.

दिल्लीत मुसळधार पाऊस! १० मृत्यू

पान १ वरून- नदीचे स्वरुप आले होते. काही भागात गारपीट झाली. अनेक ठिकाणी कार, बस आणि वाहने पाण्यात बुडाली. याशिवाय दिल्लीतील विमानसेवेला फटका बसला. ४० हून अधिक विमानांचे उड्डाण वळवण्यात आले . १०० उड्डाणे उशिराने झाली. यामुळे दिल्लीकरांचे दैनंदिन जनजीवन विस्कटले. हवामान विभागाने यापूर्वीच काल संध्याकाळ पासून पावसाची शक्यता वर्तवली होती. पाऊस सुरू झाल्यानंतर याठिकाणी रेड अलर्ट जारी केला. यामध्ये दिल्ली आणि आसपासच्या भागात ७०-८० किमी प्रतितास वेगाने जोरदार वारे वाहण्यासह मुसळधार पाऊस आणि वादळी वाऱ्याची शक्यता वर्तवली आहे.

दोन्ही राष्ट्रवादी एकत्र येणार नाहीत! लवांडेंचे वक्तव्य

■ मुंबई

राज्यात गेले काही दिवस राष्ट्रवादी शरद पवार गट आणि राष्ट्रवादी अजित पवार गट एकत्र येण्याबाबत चर्चा सुरु आहे. परंतु दोन्ही राष्ट्रवादी एकत्र येणार नसल्याचे राष्ट्रवादी शरद पवार गटाचे नेते विकास लवांडे यांनी स्पष्ट केले. शरद पवार गटाचे नेते विकास लवांडे म्हणाले की, दोन्ही राष्ट्रवादी पक्ष एकत्र येण्याच्या बातम्या प्रसारमाध्यमांच्याद्वारे वारंवार कोणीतरी पसरवत आहे. वास्तविक दोन्ही राष्ट्रवादी पक्ष आणि चिन्हाबाबत सर्वोच्च न्यायालयात खटला सुरु आहे. शरदचंद्र पवार पक्ष इंडिया आघाडीतील महत्त्वाचा पक्ष आहे, महाविकास आघाडीतही सहभागी आहे. आमचा पक्ष विरोधी पक्षाची भूमिका बजावत आहे. तर अजित पवार यांचा पक्ष सत्तेत आहे. दोन्ही पक्ष तेव्हाच एकत्र येतील जेव्हा अजित पवार यांचा पक्ष महायुतीमधून बाहेर पडून भाजपाशी नाते तोडेल. तोपर्यंत सर्व बातम्या अफवा असून त्या बातम्यांमध्ये तथ्य नाही.

दुचाकीस्वाराने हात गमावला

मुंबई- मुंबईतील अंधेरी परिसरात आज बेस्ट बस आणि दुचाकीचा अपघात होऊन दुचाकीस्वाराला हात गमवावा लागला. बेस्ट बस आगरकर चौकातून महाकाली गुंफाकडे जात असताना सकाळी ९.२५ वाजता नेल्को सिग्नलवर हा अपघात झाला. अपघातात जखमी झालेला इस्माईल सुरतवाला हा मोहम्मद अली रोड येथील रहिवासी आहे. दुचाकीस्वार अचानक बायलेनवरून मुख्य रस्त्यावर आला आणि बसला धडकला.

फॉर्म बी
जाहीर उद्घोषणा
(भारतीय नादारी आणि दिवाळखोरी मंडळ (परिसमापन प्रक्रिया) विनियमन, २०१६ चे विनियमन १२)

सन-पॉवर मेटॅलिक्स प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता

अ.क्र.	वर्णन	तपशील
१.	कॉर्पोरेट कर्जदाराचे नाव	सन-पॉवर मेटॅलिक प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक	१८/०१/२०१४
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना / नोंदणीकरण झाले	रजिस्ट्रार ऑफ कंपनीज- महाराष्ट्र मुंबई
४.	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक / मर्यादित दायित्व ओळख क्रमांक	U51909MH2014PTC252236
५.	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	कार्यालय क्रमांक-810, तांडिस 69, गोविंदनगर, अंधेरी-कुर्ला रोड, न.दर्पण टेली.एक्सचेंज, अंधेरी-ई, मुंबई शहर, मुंबई, महाराष्ट्र, भारत, ४०००९३
६.	दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा दिनांक	२०/०४/२०२५
७.	कॉर्पोरेट कर्जदाराचे परिसमापन सुरू होण्याचा दिनांक	२१/०४/२०२५ (NCLT ऑर्डर संप्रेषण लिक्विडेटरकडून ३०/०४/२०२५ रोजी प्राप्त झाले)
८.	परिसमापक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	मिलिंद कासोदेकर IBBI/IPA-002/IP-No. 0116/2017-18/10285
९.	मंडळाकडे नोंदणीकृत असलेला परिसमापकाचा पत्ता आणि ई-मेल	तिसरा मजला, सत्यगिरी अपार्टमेंट, ७७, विजयनगर कॉलनी, २१४७ सदाशिव पेठ, पुणे ४११०३० ईमेल: milind.kasodekar@kmdscs.com
१०.	परिसमापकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ई-मेल	तिसरा मजला, सत्यगिरी अपार्टमेंट, 77, विजयनगर कॉलनी, २१४७, सदाशिव पेठ, पुणे ४११०३० ईमेल: milind.kasodekar@kmdscs.com आणि liq.sunpowermetalics@gmail.com
११.	दावा सादर करण्याचा अंतिम दिनांक	२९/०५/२०२५

याद्वारे सूचना देण्यात येते की, मान. राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई यांनी दि. २१.०४.२०२५ रोजी **सन-पॉवर मेटॅलिक्स प्रायव्हेट लिमिटेडचे** परिसमापन सुरू करण्याचे आदेश दिले. (आदेशाची प्रत दि. ३०.०४.२०२५ रोजी प्राप्त.)

सन-पॉवर मेटॅलिक्स प्रायव्हेट लिमिटेडच्या भागधारकांना याद्वारे त्यांचे दावे पुराव्यासह दि. **२९ मे २०२५** रोजी किंवा त्यापूर्वी परिसमापकाकडे बाब क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

वित्तीय धनको यांनी दाव्याबाबतचे त्यांचे पुरावे फक्त इलेक्ट्रोनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.

दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

जर भागधारकाने त्यांचे दावे परिसमापन प्रक्रियेदरम्यान सादर न केल्यास, भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तीकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ अन्वये कॉर्पोरेट दिवाळखोरी ठराव प्रक्रियेदरम्यान अशा भागधारकाद्वारे सादर केलेले दावे कलम ३८ अन्वये सादर करण्यात आल्याचे मानले जाईल.

मिलिंद कासोदेकर
लिक्विडेटर
रेग नं. IBBI/IPA-002/IP-No. 0116/2017-18/10285
दिनांक: ०३/०५/२०२५
ठिकाण: पुणे

वकील - शरल कोरीया

वसई मा. श्री. एम. ए. एम. जे. शेख सह दिवाणी न्यायाधीश, क. स्तर यांचे न्यायालयात

जाहीर नोटीस

दि. चौ. अर्ज : २५/२०२५
निशानी क्र. ६
पुढील तारीख १०/०६/२०२५

Smt. Antonette Marshal Fernandes and others. ....अर्जदार

विरुध्द

Nil ......गैरअर्जदार

ज्यापेक्षा **Late. Marshal John Fernandes** हे तारीख **०७ माहे मे २०२१** रोजी **Pragati Multispecialty Hospital, Dahisar East, Mumbai** येथे स्वर्गवासी झाले. अर्जदार क्र. १ हयांचे पती असुन अर्जदार क्र. २ चा वडील आहे तसेच **Late. Celin Marshall Fernandes** हि दिनांक **०९/१०/२०२०** रोजी **Wockhardt Hospital, Mira Road** येथे स्वर्गवासी झाली असनु ती अविवाहीत होती. अर्जदार क्र. १ हयांची मुलगी असुन अर्जदार क्र. २ बहिण आहे. **Late. Marshal John Fernandes** यांचे नावे बँकेमध्ये असलेली रक्कम पुढील खालील प्रमाणे.

Sr. No.	Name	Type of Account	Account No	Bank Name	Amount
1	Mr. Marshal J. Fernandes	Saving	10712100006410	PNB Bank Gokhivare, Vasai	29,036/-

तसेच Late. Marshal John Fernandes & Late. Celin Marshall Fernandes यांच्या नावे असलेली संयुक्त एफ.डी.आर खालील प्रमाणे.

Sr. No.	Name	Type of Account	Account No	Bank Name	Amount
1	Mr.Marshal J. Fernandes and Miss. Celin Marshal Fernandes	Term Deposit	10713011004604	OBC Bank now merged to PNB Bank	50,000/- Maturity date(09/02/2018+ Accrued Interest

अर्जदार हे मयताचे कायदेशीर वारस असल्यामुळे सदरची रक्कम मिळणेकामी वारस दाखल मिळणेकामी अर्ज केला आहे. त्यापेक्षा उक्त अर्जदार हे मयताचे कायदेशीर वारस नव्हे असे कोणास समजविण्याचे असेल तर ही जाहीर नोटीस प्रसिध्द झालेच्या तारखेपासून एक महिण्याचे आत किंवा **दि. १०/०६/२०२५ सकाळी ११.०० वाजता** त्याने हया कोर्टात हजर होउन आपल्या हरकती कळवाव्या. या जाहीर नोटीस वरून असे कळविण्यात येते की, जर सदरहू मुदतीत कोणी योग्य हरकती न दाखविल्या तर सदरहू कोर्ट अर्जदार यांचे हक्काबद्दल लागलीच पुरावा घेउन त्याचा हक्क शाबीत दिसल्यास त्याला सदरहू मयत Late. Marshal John Fernandes & Late. Celin Marshall Fernandes यांचे कायदेशीर वारसाचे सर्टिफिकेट देईल. आज दिनांक ०४ माहे एप्रिल २०२५ रोजी माझ्या सहीने व न्यायालयाच्या शिक्यानिशी दिले.

SEAL

हुकुमावरुन,
सहा. अधिक्षक
सह दिवाणी न्यायालय, क. स्तर, वसई

जाहीर सूचना

सर्व संबंधितांना याद्वारे सूचना देण्यात येते की, आमचे अशील श्री. विश्वनाथ काशिनाथ जेठे यांनी याखाली लिहिलेल्या अनुसूचीमध्ये वर्णन केलेली सर्व बोजे आणि वाजवी शंकांपासून मुक्त आणि सदर मालमत्तेमधील त्यांचे सर्व मालकीहक्क समभाग, हक्क, शीर्षक आणि हितसंबंध आमच्या अशिलांना सदर मालमत्तेमधील त्यांच्या सर्व मालकीहक्क समभाग, हक्क, शीर्षक आणि हितसंबंधांसह विक्री, हस्तांतरित आणि अभिहस्तांतरित करण्याचे मान्य केले आहे.

सर्व व्यक्ती ज्यांचा सदर मालमत्तेविरुद्ध किंवा मध्ये विक्री, हस्तांतरण, अभिहस्तांकन, गहाणवट, धारणाधिकार, भाडेपट्टी, न्यास, भेट, प्रभार, वहिवाट, ताबा, वारसा, देखभाल या मार्गे किंवा अन्यथा कोणताही दावा किंवा कोणताही हितसंबंध असल्यास त्यांनी याद्वारे त्याबाबत निम्नस्वाक्षरीकार यांना खाली दिलेला संदर्भ क्रमांक नमूद करून त्यांच्या कार्यालय क्र. १०, अंबिका दर्शन बिल्डींग, चित्ताभाई पटेल रोड, कांदिवली (पूर्व), मुंबई ४००१०१ येथील कार्यालयामध्ये सदर प्रसिद्धीच्या दिनांकापासून १४ दिवसांच्या आत सूचित करावे, असे न केल्यास अशा दाव्याच्या, जर असल्यास, कोणत्याही संदर्भाशिवाय सदर मालमत्तेच्या संदर्भातील विक्री आणि हस्तांतरण व्यवहार पूर्ण करण्यात येईल आणि तो दावा सोडून दिल्याचे मानण्यात/समजण्यात येईल.

वरील उल्लेखित मालमत्तेची अनुसूची:

सर्व्हे क्रमांक १५२/२/३, गाव कामण, तालुका पालघर धारण केलेला प्लॉट, एकूण प्लॉट क्षेत्रफळ ३५५० चौ.मी., त्यापैकी १२५० चौ.मी.

दिनांक ३ मे, २०२५

मे. बिडये ॲण्ड असोसिएट्स करिता,
(ॲडव्होकेट्स आणि सल्लागार)
अवधूत पी. बिडये
भागीदार